Q.No.1365 Question was cancelled.

GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1366
TO BE ANSWERED ON 28.07.2022

UPDATE REGARDING SAMADHAN

1366. SHRI P. WILSON:

Will the Minister of Labour and Employment be pleased to state:

(a) whether Government has decided to continue with the Software Application Monitoring And Disposal, Handling of Industrial Disputes (SAMADHAN) established for conciliation, arbitration and adjudication of Industrial Disputes through a dedicated Web Portal on a pilot basis;
(b) the data relating to the number of industrial disputes that were resolved through SAMADHAN and the number of jobs that were restored back after the introduction of SAMADHAN;
(c) the steps being taken to make SAMADHAN much more effective, especially in the current era of e-adjudication; and
(d) if so, the details thereof and if not, reasons therefor?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)

(a): SAMADHAN Portal for facilitating online industrial disputes under the Industrial Disputes Act, 1947 has been developed and was launched on 6th February, 2019 in few selected regions on pilot basis. Subsequently, it was extended across country in September, 2020.

(b): A total of 14,414 Industrial Disputes have been raised through the Samadhan portal till 26.07.2022, out of which 3418 pertain to termination of jobs. Of these 580 disputes pertaining to termination cases were settled and a total of 804 jobs have been restored back.

(c) to (d): Several steps are being taken to further enhance the effectiveness of Samadhan Portal. These include:

1) **Development of additional functionalities for filing of Claims and Complaints also.**
2) **Linking Samadhan Portal to Sandesh Application.**
3) **Facilitating workmen to file Industrial Disputes on Samadhan Portal through the network of Common Service Centres**

******